

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI

No. 41920-91945 /Genl./HCS/2024

Most Urgent/Out at once

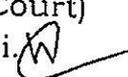
Dated, Delhi, the 11 1 NOV 2024

Sub : Order dated 25.10.2024 passed by the Hon'ble Division Bench in CrI. Appl. No. 816/2024 & CrI. M. (Bail) 1459/2024, titled "Ashraf Rain Vs. The State (Govt. of NCT), Delhi".

A copy of the letter no. 76888/CrI. dated 05.11.2024 bearing this office diary no. 2439 dated 07.11.2024 alongwith copy of order dated 25.10.2024 passed by Hon'ble Division Bench in the abovesaid matter is being circulated for immediate compliance/necessary action to :-

1. All the Ld. DHJS, Central District, THC dealing with the Criminal Matters.
2. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
3. The Ld. Secretary, DLSA, Central District, THC, Delhi for information and necessary compliance.
4. PS to the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
5. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
6. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no.DJA/Dir.(Acad)/2019/4306 dated 06.08.2019.
7. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
8. For uploading the same on Centralized Website through LAYERS.


(Ravinder Bedi)

Officer-in Charge, Genl. Branch, (C)
District Judge, (Comm. Court)
Hazari Courts, Delhi. 

Encls. As above

*be circulated
via whatsapp app too
DJP.*

IN THE HIGH COURT OF DELHI AT NEW DELHI

No. 76888- /Crl.Dated: 8/11/24From: The Registrar General
High Court of Delhi,
New Delhi.

2439

To,

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1. The District & Sessions Judge (HQ), Tis Hazari Court, Delhi
2. The District & Sessions Judge, Central, Tis Hazari Courts, Delhi
3. The District & Sessions Judge, West, Tis Hazari Courts, Delhi
4. The District & Sessions Judge, New Delhi, Patiala House Courts, Delhi
5. The District & Sessions Judge, South, Saket Courts, Delhi
6. The District & Sessions Judge, South East, Saket Courts, Delhi
7. The District & Sessions Judge, East, Karkardooma Courts, Delhi
8. The District & Sessions Judge, North East, Karkardooma Courts, Delhi
9. The District & Sessions Judge, Shahdara, Karkardooma Courts, Delhi
10. The District & Sessions Judge, North West, Rohini Courts, Delhi
11. The District & Sessions Judge, North, Rohini Courts, Delhi
12. The District & Sessions Judge, South West, Dwarka Courts, Delhi

Criminal Appeal No. 816/2024
CRI. MB No. 1459/2024

Ashraf Rain

. . . . Appellant

V E R S U S

The State (Govt of NCT), Delhi

. . . . Respondent/s

Criminal Appeal w/s 415(2) r/w section 424 of the BNSS 2023 challenging judgment dated 05.03.2024 and 11.07.2024 respectively passed by Ld ASJ-01, (POCSO), North West, Rohini Courts, Delhi in case SC No. 49/2020, FIR No. 465/2019, PS: Ashok Vihar, New Delhi, U/s: 363/325/376(2)(j)/376AB IPC & Section 5(m) POCSO act punishable w/s 6 POCSO Act.

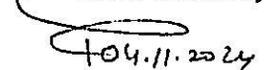
Sir,

I am directed to forward herewith for immediate compliance/necessary action a copy of order dated 25.10.2024 passed by the Hon'ble Division Bench of this court in the above noted case.

Necessary directions are contained in the enclosed copy of order.

Incl: Copy of order dated 25.10.2024
along-with memo of parties &

Yours faithfully



Admn. Officer (J) (Crl.)
for Registrar General

IN THE HIGH COURT OF DELHI AT NEW DELHI

CRL. APPEAL NO. _____ OF 2024

In the matter of:

ASHRAF RAIN

...Appellant

V/S

THE STATE (GOVT OF NCT), DELHI

...Respondent

ARISING OUT OF JUDGEMENT DATED 05.03.2024 AND
11.07.2024 RESPECTIVELY PASSED BY MS. SUSHEEL
BALA DAGAR, ADDITIONAL SESSIONS JUDGE-1
(POCSO), NORTH-WEST, ROHINI COURTS, DELHI., IN
CASE S.C NO. 49/2020, FIR NO. 465/2019, U/S
323/363/376/376(3) IPC & 06 POCSO, P.S ASHOK VIHAR,
DELHI

MEMO OF PARTIES

ASHRAF RAIN

S/o SH. ISRAFUL RAIN

R/o Permanent Resident of:

R/o Village Anchan Sursand, Malathi,

Distt. Sitamarhi, Bihar.

(Presently confined in

CJ-10, Rohini, New Delhi)

...Appellant

V/S

THE STATE

NCT of Delhi, New Delhi

...Respondent

DRAFTED BY

L.T.I. OF APPELLANT


BHASKARPANDEY



 ASHRAF RAIN

ADVOCATE (DHCLSC)

S/O SH. ISRAFUL RAIN

CJ-10, Rohini, New Delhi

Presently confined at CJ-10

Dated: 17.08.2024

Rohini, New Delhi

Email: bhaskarpandey7@gmail.com

Contact No: 9953781206

Attested

Deputy Superintendent
Rohini Jail
Rohini, New Delhi-110003

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* IN THE HIGH COURT OF DELHI AT NEW DELHI
+ CRL.A. 816/2024 & CRL.M.(BAIL) 1459/2024

ASHRAF RAINAppellant

Through: Mr. Siddharth Bambha, Mr. Rohit Bohra and Ms. Nandana Menon, Advs.

versus

THE STATE (GOVT. OF NCT), DELHIRespondent

Through: Mr. Aman Usman, APP for the State Survivor in-person alongwith her father

CORAM:
JUSTICE PRATHIBA M. SINGH
JUSTICE AMIT SHARMA

ORDER
% **25.10.2024**

1. This hearing has been done through hybrid mode.
2. *Vide* order dated 30th August, 2024 notice was issued to the Complainant/Survivor through the concerned SHO. The Complainant/Survivor has been served and is present in Court.
3. Mr. Madhukar, Id. Counsel for the Appellant, seeks an adjournment.
4. It is pointed out by Mr. Aman Usman, Id. APP that the survivor is a very young child, who was five years of age at that time of the incident.
5. It is noted that in paragraph 24 of the order on sentence dated 11th July, 2024, compensation amount of Rs. 10.5 lakhs has been awarded to the survivor. However, the father of the survivor submits that no amount has been paid towards the said final compensation. The father also stated that there

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were some issues about the bank account being opened to receive the said compensation which have now been resolved.

6. Considering the above, let a report be filed by the Secretary, District Legal Services Authority, North West by the next date of hearing as to the reasons for delay in remitting the compensation amount to the survivor in the present case.

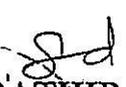
7. It is noticed that in a large number of cases the final orders and judgments passed by the POCSO Court or Trial Court awarding interim or final compensation to the survivors are not being implemented by the concerned District Legal Services Authorities (DLSA).

8. Let a direction be issued to all the POCSO Courts and Trial Courts that whenever interim compensation and/or final compensation is directed by them, the order should be immediately e-mailed to the concerned DLSA within three working days. The concerned DLSA would then be responsible to ensure that the compensation is paid as per the rules at the earliest. The concerned DLSA shall also ensure that the survivors are informed of the necessary process for availing the compensation.

9. Copy of order be communicated to Secretary, DLSA (North West) for necessary information and compliance.

10. Copy of order be also communicated to Mr. Abhinav Pandey, Secretary (Litigation), Delhi State Legal Services Authority.

11. List on 10th December, 2024.


PRATHIBA M. SINGH, J.


AMIT SHARMA, J.

OCTOBER 25, 2024/tp/ms


T-C

